

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2281**  
**TO BE ANSWERED ON DECEMBER 16, 2024**

**LACK OF MASTER PLANS FOR CITIES**

**NO. 2281. SHRI K.R. SURESH REDDY**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether about 65 per cent of the 7,933 urban settlements do not have any Master Plans to guide the spatial growth and infrastructural investments in cities;
- (b) whether there is a plan to set up of District Planning Committee and a Metropolitan Planning Committee (for cities with a population of ten lakh or more) for formulating draft development plans for the district/metropolis; and
- (c) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a): As per 12th Schedule of the Constitution, urban planning including town planning, regulation of land use and construction of buildings is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities (UDAs). Formulation of Master Plan is an important aspect of urban planning which falls under the purview of ULBs/ UDAs. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States for Urban Planning reforms and initiatives.

Under AMRUT, there is a Sub-Scheme on Formulation of GIS based Master plans for AMRUT cities. The Sub-Scheme aims at geo data base creation and formulation of GIS based Master Plans. At present, 461 AMRUT Cities in 35 States are on boarded under the scheme. Master plans for 158 towns are at Draft Stage and 219 towns have notified their plans.

Under AMRUT 2.0, Scheme for Formulation of GIS based Master Plans has been extended to cover Class-II Towns with population of 50,000 - 99,999. So far, 661 Class-II towns have submitted proposal under the scheme.

Further, MoHUA has issued “Urban and Regional Development Plan Formulation and Implementation (URDPFI) Guidelines”, 2015 to provide a framework for preparation of Master Plans. [https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I\(2\).pdf](https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf)

(b) & (c): The responsibility for the formulation and operationalization of District Planning Committees (DPCs) and Metropolitan Planning Committees (MPCs) lies with the State Governments in India, as per the provisions of the 74th Constitutional Amendment Act, 1992.

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